

considering the proposal of doing away with examinations altogether, because the modern educationists think that the examinations can be done away with for good?

Dr. K. L. Shrimali: I do not think there is any proposal anywhere in the world for doing away with examinations. Some kind of examinations has to be there.

Shri Hem Barua: From the statement it is seen that sessional work is taken into account in the rural institutes and technical educational centres. May I know whether this system of sessional work is going to be extended to other types of education like secondary and primary educational institutions?

Dr. K. L. Shrimali: Does the hon. Member ask whether this procedure is being extended to other institutions also?

Mr. Speaker: Yes.

Dr. K. L. Shrimali: That is the general recommendation that the examination should not be merely dependent on external assessment, but internal assessment also has to be made and wherever possible it should be supplemented. That is the line on which the examination reforms are being taken up.

Central Advisory Board of Anthropology

*1509. **Shri Hem Barua:** Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether the Central Advisory Board of Anthropology recently met at Calcutta; and

(b) if so, the conclusions arrived at in this Conference?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) Yes, Sir.

(b) The minutes of the meeting have not yet been received by Government.

Shri Hem Barua: May I know if it is a fact that the Education Minister at a conference in Calcutta made a statement about cultural self-determination and the effort of the Government to hitch its educational policy on to that? In that case, is it not a fact that this cultural self-determination is going to deprive the hill tribes of the benefits of modern education?

Mr. Speaker: The hon. Minister says he has not received the conclusions.

Shri Hem Barua: A statement was made at the conference in Calcutta....

Mr. Speaker: All that is true, but the hon. Minister says he has not received the conclusions. What is the good of asking him what happened there?

Shri Hem Barua: Dr. Shrimali made a statement in the conference at Calcutta about this cultural self-determination. My point is if educational policy is to be pitched on to this cultural self-determination and expression, we deprive the tribals of the benefits of modern education. May I know what steps Government have so far taken to bring about a synthesis between the two?

Shri Humayun Kabir: I think the hon. Member is giving expression to an opinion. Whether cultural autonomy can be maintained while at the same time modern education as given is a matter on which there may be difference of opinion.

Sardar A. S. Saigal: May I know what were the subjects which were discussed in the conference?

Shri Humayun Kabir: As I said just now, the report has not yet been received. I have seen certain things in the newspapers. I can only repeat them, but what has appeared in the newspapers may not be authentic.

Shri C. R. Pattibhi Raman: May I know whether any indigenous school on anthropology will be evolved at this, or are we going to depend on foreign experts for the study of this subject?

Shri Mumayaz Kabir: I do not think the suggestion in the hon. Member's question is justified. We have a number of well known and distinguished Indian anthropologists.

High Court Judges

*1516. **Shri B. C. Mullick:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the question of appointment of High Court Judges was discussed at the meeting of the Eastern Zonal Council held during January, 1958; and

(b) if so, the nature of decisions taken in this regard?

The Minister of State in the Ministry of Home Affairs (**Shri Datar**): (a) and (b). At the meeting of the Eastern Zonal Council held in January last the suggestion, that 1/3rd of the number of Judges in a High Court might be recruited from outside the State, was discussed and accepted in principle.

Shri B. C. Mullick: May I know whether the Government is aware of the fact that the Chief Minister of Orissa has announced in the Orissa Assembly that a decision has been finalised to appoint a Judge in the Patna High Court from one of the advocates of the Orissa High Court Bar Association?

Mr. Speaker: The question was about the decision generally. The hon. Minister has answered that a decision has been taken that a proportionate number of Judges may be taken from other States. Now, the hon. Member is going into individual cases. How are we interested in it? **Mr. Panigrahi.**

Shri Panigrahi: I would like to know whether the appointment of Judges is within the competency of the Zonal Councils. May I know whether the Government of India is considering this aspect?

Shri Datar: I have not been able to follow the hon. Member.

Mr. Speaker: Is it competent for the Zonal Councils under the Constitution to decide that Judges should be recruited outside the State? Or, should the Government of India take a decision?

Shri Datar: The hon. Member will find that after the Zonal Council makes a particular recommendation, the States concerned take action.

Shri Sadhan Gupta: May I know whether any decision was taken for the effect that Chief Justices of High Court henceforth should be appointed from outside the State?

Shri Datar: There is no such proposal.

Shri Achar: May I know whether the question of knowledge of regional languages for the Judges of the High Courts was discussed?

Shri Datar: I could not give a categorical answer to this question. That question will be taken into account when the Government of India receives recommendations from the Chief Justices and the Chief Ministers of the States.

Shri Ranga: The hon. Minister has stated that the recommendation was accepted and a decision was taken. Was it taken by the Government of India or by the States concerned? Secondly, is this particular principle going to be made applicable only to that particular zone or to all the other zones which were not consulted while taking this decision?

Shri Datar: That is the reason why I stated that this particular principle was accepted by the Eastern Zonal Council. The component members of the Eastern Zonal Council will give due weight to the recommendations of the Zonal Council. So far as others are concerned, they will not, naturally, be governed by this recommendation, though they will treat it with some respect.

Shri Kaulwal: I had been thinking all along that the Ministry was proposing to create an All India cadre of judges.....